

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II
(through web-based video conferencing platform)**

Item 22

**IA No. 1647/23
In
CP(IB) No. 278/Chd/Hry/2018
(Admitted)**

Under Section 9 & 12(A), IBC 2016

In the matter of:-

Weizmann Forex Ltd.

Vs.

.....Petitioner/Operational Creditor

Techcon Labs Pvt. Ltd.

....Respondent/Corporate Debtor

Due to paucity of time, the matter could not be taken up, hence adjourned
to 30.11.2023.

Sd/-
Court Officer

November 10, 2023
VN